

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No.9942/2019

MADHAV RAM

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(APPLICATIONS FOR IMPLEADMENT AS PARTY RESPONDENT (I.A. NO. 114446 OF 2020) AND DISCHARGE OF ADVOCATE ON RECORD (I.A. NO. 138725 OF 2019 FOR FORMAL DISPOSAL) IN SLP (CRL.) NO. 9945 OF 2019 ONLY ARE TO BE LISTED BEFORE THE HON'BLE CHAMBER JUDGE)

WITH

SLP(Cr1) No. 9945/2019 (II)

(FOR DISCHARGE OF ADVOCATE ON RECORD ON IA 138725/2019 (FOR FORMAL DISPOSAL)

FOR INTERVENTION/IMPLEADMENT ON IA 114446/2020

IA No. 138725/2019 - DISCHARGE OF ADVOCATE ON RECORD

IA No. 114446/2020 - INTERVENTION/IMPLEADMENT)

Date : 11-12-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBERS]

For Parties Mr. Randhir Kumar Ojha, AOR

Mr. T. N. Singh, AOR

Mr. Sanjay Kumar Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No. 9945/2019

I.A. NO. 114446/2020

Heard the learned counsel for the applicant. He submits that the applicant *Prvendra Kumar* is the son of the informant *Madhav Ram* who died on 13.05.2020. The applicant was also injured in the same incident.

Having considered the above, *the applicant Prvendra Kumar* is permitted to be impleaded as the respondent No.2.

SLP(Cr1.) No.9942/2019:

On the oral request of the learned counsel, the name of L.R. of deceased petitioner No.1 as mentioned in I.A.No. 114446/2020 filed in SLP(Cr1.) No.9945/2019 be taken on record.

The cause title be amended accordingly.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
BRANCH OFFICER